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ITEM NO.22

COURT NO.7

SECTION III

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC 500/2016

(Arising out of impugned final judgment and order dated 21/08/2015

in RA No. 168373/2015 in CEA No. 54/2015 passed by the High Court
of Judicature at Allahabad)

M/S GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY Petitioner(s)

VERSUS

COMMISSIONER OF CUSTOMS, CENTRAL EXCISE AND

SERVICE TAX, Noida Respondent(s)

(with appln. (s) for c/delay in filing SLP and c/delay in refiling
SLP and office report)

Date : 22/01/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. Jasmeet Singh, Adv.

Ms. Pragya Baghel, AOR

Mrs. Rangeeta Rohatgi, Adv.

Ms. Samten Doma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Issue notice.

Tag with SLP(C) No.23728 of 2015.

(SANJAY KUMAR-I)

AR-CUM-PS

(JASWINDER KAUR)

COURT MASTER